

13.17 hrs.

### MATTERS UNDER RULE 377

- (1) REPORTED MURDER OF SHRI SURAJ NARAIN SINGH, SOCIALIST LEADER OF BIHAR.

(Interruptions)

MR. SPEAKER: Please sit down, all of you. I have not invited the attention of the House to that subject, because it is a question relating to law and order. Of course, he was a labour leader, but the question relates to law and order. Mr. Samar Guha.

SHRI SAMAR GUHA (Contai): Sir, I want to draw your attention and the attention of this hon. House through you to the dastardly murder, barbarous murder,—and I should use the word which I use with all sense of responsibility,—which amounts to political murder, of a front-rank freedom-fighter, to use the words of Shri Jaiprakash Narayan, a veteran socialist leader, who devoted all his life from his younger days to the last breath of his life, to the cause of Indian freedom and socialism. Such a person, a person who has completely dedicated himself and has sacrificed his life, has been murdered in broad daylight by the police and as a result of conspiracy, about which I will say afterwards, in the Congress regime. Another leader, Shri Hemant Kumar Bose who was also a front-rank leader, was killed. I can understand that he was killed by Naxalites, but here, Shri Suraj Narain is reported to have been on a fast and he was dragged out of his room and the police opened fire on him; he was brutally and barbarously assaulted by lathis. He was lathi-charged, and he complained that he had a bullet shot, but according to the doctor's report, he died as a result of lathi-charge. If he died of a lathi-charge, it is most brutal, because he was beaten to death, a man of standing, a man of national stature. It is sad to note that such a man should have been beaten to death that way.

This is not the first instance. Two months before, two socialist workers were dragged out from bus and killed in Deori area. On the 30th November, seven CPI workers in Madhubani area in Bihar, were also brutally killed.

There is another point. The Chief Minister of Bihar, just a day before the assault of Shri Suraj Narain Singh, visited the place and he met the manager there—

MR. SPEAKER: Do not go into such details.

SHRI SAMAR GUHA: Now, Sir, tomorrow anything might happen to any of our colleagues; anything may happen to any leader of any party either in the political or in the industrial field. It may happen to any leader of any party; it may happen to the leader of the Congress Party also. It was a cold blooded murder of a political leader. He was an MLA from 1957 onwards, almost an unbroken period of membership of legislature and an undisputed leader of the people of Bihar—a man of his sacrifice, a man of his standing and dedication, a patriot, if he could be murdered for a political purpose, we ask that there should be a judicial enquiry, not an enquiry by the Bihar Government because there is alleged complicity of the Chief Minister. There should be a judicial enquiry instituted by the Central Government. I also demand that the Government should make a statement about the tragic circumstances, brutal circumstances in which a political leader Shri Suraj Babu's eminence was politically murdered..

.. (Interruptions)

अध्यक्ष महोदय : सब का तो नहीं हो सकता ।

श्री मोहन झा (जय नगर) : प्राप राजाजत दीजिए तो मैं बोलूँ ?

अव्यक्त महोदय : अब मैं सभी को कैसे दे दूँ ?.... (अव्यक्त).... इस का मतलब है 377 में ऐसे ही चलना है तो मैं किसी को भी इजाजत न दूँ।.. (अव्यक्त)।

SHRI SHYAMNANDAN MISHRA (Begusarai): The shock of the entire House must be recorded, as also the desire of the House that those who were responsible for this murder should be put behind the prison bars immediately.

MR. SPEAKER: The hon. Minister.

(Interruptions)

MR. SPEAKER: I know that Mr. Hazra is there, Mr. Jha is there. But I allowed one of you and that should be enough. I have called the hon. Minister. May I tell you that I am not allowing 377 as a brief debate; it was not meant to be used like that but that is the practice which is evolving. It is just one Member out of so many who want to invite the attention of the hon. Minister. A speech cannot be allowed; that is wrong. The hon. Minister.... (Interruptions) I have not allowed any Member; I have called the hon. Minister.

(Interruptions)

MR. SPEAKER: I have not permitted anyone. I have permitted only the Minister. I cannot allow a debate for anything that has happened in the State. If I allow that to-day, it will have to be done every time. I do not want to set a precedent like that. I have accepted the first one and so the hon. Member has been allowed to invite the attention of the Government. This is not a controversial matter. The Minister concerned will reply to him.

एक दिन इजाजत दूंगा तो रोज यही करना पड़ेगा। इसलिए मैं नहीं दे रहा हूँ।

If I allow, how can this be carried forward?

मैंने उन का नाम भी ले लिया कि उन की

तरफ से भी, अटेंशन इनवाइट करने का प्राया है। इस में डिबेट की तो कोई बात नहीं है। मैंने उनका नाम भी लिया।  
What else could I do?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): This is a state matter. Ordinarily I would not have anything to say on this because this is a state subject. But, it so happens that I have got a piece of information with me which I thought, I should place before the house. That is that the Home Minister has been in touch with the Chief Minister on this particular matter and the Chief Minister informed him that he was going to institute any inquiry, or he might have instituted by now a judicial inquiry. This is not an administrative inquiry but a judicial inquiry. This piece of information I want to bring before the House.

(Interruptions)

MR. SPEAKER: Shri Phool Chand Verma brought to my notice this issue only this morning. He may send it to me. I shall see it and then I shall allow it to be raised tomorrow.

आप का प्रिविलेज का है। मैंने अभी देखा नहीं है। मैं देख लूंगा।

(ii) ARREST OF SHRI TENNETI VISWANATHAM AND OTHERS

SHRI G. VISWANATHAM (Wandiwash): On 21st April, Mr. Tenneti Viswanatham, a former member of Lok Sabha and seven others have been arrested at Visakhapatnam. In Andhra area, which is under President's rule very often nowadays Section 144 Cr. P.C. is promulgated and opposition leaders are successfully prevented from holding meetings and rallies. I condemn this arrest strongly and I request the Government to